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HIGH COURT OF KARNATAKA



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Status: Pending

Case Number: **WA 96/2025**
(KAHC010037722025)

Classification: **EDN RES**

Date of Filing: 17/01/2025
17:05:48

Petitioner: **NATIONAL LAW
SCHOOL OF INDIA
UNIVERSITY**

Petitioner Advocate: **ADITYA NARAYAN**

Respondent: **MUGIL ANBU**
VASANTHA

Respondent Advocate:

Filing No.: **WA 98/2025**

Judge: **ANU SIVARAMAN AND
VENKATESH NAIK T**

Last Posted For: **ORDERS**

Last Date of Action: 17/07/2026

Last Action Taken:
ADJOURNED

Next Hearing Date: 20/07/2026

Daily Orders: WA 96/2025

1	<u>20/07/2026</u>	ANU SIVARAMAN AND VENKATESH NAIK T	NOTICE
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	Heard the learned Additional Advocate General appearing for the State, the learned counsel appearing for the Karnataka State Law University (KSLU), as well as the party in person. It is submitted by the learned Additional Advocate General that the Kerala State Women Development Corporation, functioning under the Women and Child Welfare Department, has collected data after conducting a survey with regard to the reservation to be made available to transgender persons in education in the State of Karnataka. It is submitted that the Corporation can be directed to submit a suitable proposal, based on the available data and the recommendations in the report, regarding reservation for transgender persons in education, to be forwarded to the State Government in the Women and Child Development Department. The State Government will consider the issue and pass suitable orders regarding reservation for transgender persons in education, in the light of the 1% horizontal reservation already provided for transgender persons in employment. Further, it is submitted that the State Government will also consider the issues raised by the party in person in his memo dated 07.07.2026 while formulating common policy norms to be followed by all concerned departments, universities, and educational institutions, and that some time is required for the said purpose. It is further submitted that the Women Development Corporation may also be directed to consider the said aspects while framing the policy. It is further submitted that the 10 points raised in the memo dated 07.07.2026 may also be made available to the KSLU, so as to immediately secure admission to the first respondent-party in person and to address the immediate grievances relating to the admission qua respondent No.1. The learned counsel appearing for the KSLU submits that the notification in respect of admission to 3-year LL.B. Course in the KSLU is due to be issued within 7 to 10 days and that the KSLU has already intimated the colleges, which are identified by the party in person for reservation of a seat for the first respondent in such colleges in the 3-year LL.B. Course. However, the party in person informs us that an email has been issued by the B.M.S. College of Law to the first respondent on 17.07.2026 requiring the production of migration certificate of the undergraduate course, percentage conversion certificate, Transfer Certificate and transcript of the undergraduate course on or before 20.07.2026 and has further intimated that if the documents are not submitted by 20.07.2026, the application will be withdrawn. The learned counsel appearing for the KSLU would submit that, since the notification has not yet been issued, the application submitted by the first respondent pursuant to orders of this Court cannot be withdrawn by a constituent college and that the said notice is not sustainable. Having considered the contentions advanced and in view of the fact that the judgment of the Hon'ble Apex Court in National Legal Services Authority v. Union of India, reported in (2014) 5 SCC 438 contains a clear direction, at paragraph 135.3, for providing reservation in admissions to educational institutions, we are of the opinion that the KSLU, in its forthcoming notification, should incorporate the said reservation as part of the notification. Therefore, there shall be a direction to the KSLU to include a provision in the notification that the eligibility criteria for transgender persons shall be reduced by at least 2% or to the lowest among the existing categories, whichever is more beneficial to the applicant. Such provision shall form part of the notification to be issued by the KSLU. The Registry shall communicate a copy of this order to the KSLU and the State Government and shall also make the same available to the first respondent today itself. Issue notice to impleading applicants/respondent Nos.8 to 10. List on 03.08.2026. Last Updated On: 2026-07-20 15:58:54		
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2	<u>17/07/2026</u>	ANU SIVARAMAN AND VENKATESH NAIK T	ADJOURNED
	List on 20.07.2026 at the "Top of the List". Last Updated On: 2026-07-20 13:34:48		
3	<u>14/07/2026</u>	ANU SIVARAMAN AND VENKATESH NAIK T	ADJOURNED
	List on 17.07.2026. Last Updated On: 2026-07-15 14:59:10		
4	<u>07/07/2026</u>	ANU SIVARAMAN AND VENKATESH NAIK T	ADJOURNED